

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

D.F.R. No. 153 OF 2012

Dated: 23rd February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shree Durga Woolen Finishers & Ors. ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Sanjeev Narula,
Mr. Deepak Sharma

ORDER

We feel that one set of court fee is sufficient especially when the consumers, the Appellants herein, challenging the Order impugned only in respect of one company, on whose Application, common Order had been passed. As against the impugned Order, originally the party went to the High Court and got it withdrawn with liberty to file an Appeal before this Tribunal.

However, the learned counsel for the Appellant may be directed to file an Application to condone the delay in filing the

Appeal showing the reason about the pendency of the matter before the High Court.

Post the matter on **02.03.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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